RE. SUSPENSION OF QUESTION HOUR

Re-Suspension

SHRI DIPEN GROSH (West Bengal): Mr. Chairman, Sir, I have given a letter to you to suspend the Question Hour to take up the securities scam issue for discussion.

SHRI GURUDAS DAS GUPTA (West Bengal): Mr. Chairman, Sir I have given a letter . . . (Interruptions)

[The Vice-Chairman (Shri jagesh Desai) in the Chair]

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): I will allow you. Please listen to me. 1 am on my legs. Please listen to

Mr. Gurudas Das Gupta and Mr. Dipen Gosh have given notices for suspension of the Question Hour. As such, I will allow Mr. Gurudas Das Gupta to make a submission. Afer that, I will allow you and others. (Interruptions)

Please, Mr. Gurudas Das Gupta. (Interruptions)

One minute.

SHRI SURESH KALMADI (Maharashtra) Why should there be suspension of the Question Hour? We want the Question Hour. How can he have a submission ? (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). Mr. Das Gupta, kindly make your submission. (Interruptions)

Please sit down. (Interruptions)

I will allow you.

SHRI SURESH KALMADI: They want to disturb right from the first day of the session.

THE VICE-CHAIRMAN (SHRI JOGESH DESAI): Please, Mr. Gurudas Das Gupta.

SHRI SURESH KALMADI. Why should the Question Hour be suspended?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please listen to m«.

Mr. Gurudas Das Gupta, please move the motion. I have allowed you to move the motion..Please move the motion.

SHRI GURUDAS DAS GUPTA: Sir, I move ... (Interruptions)

VICE-CHAIRMAN JAGESH DESAI): I have allowed him to move the motion. Please allow him to move the motion. I will allow you to oppose it also. (Interruptions)

Please sit down. (Interruptions)

This is a very important issue. I will allow other Members also to speak on this. (Interruptions)

He has given notice, and I have allowed him.

So, Mr. Gurudas Das Gupta, please move it.

SHRI GURUDAS DAS GUPTA: Sir, I move:

> "That under the Rules of the House the Question Hour be suspended and that the House ..."

(Interruptions)

SOME HON. MEMBERS: No. (Interruptions)

SHRI GURUDAS DAS GUPTA: that the House be allowed ..." (Interruptions)

VICE-CHAIRMAN JAGESH DESAI): Let him make the submission. Then I will take a sense of the House. Please sit down.

SHRI GURUDAS DAS GUPTA: Sir, I move. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Let him make a submission. Then I will ask the House to give leave to him. If leave is given, then, it will be allowed.

SHRI PRAMOD MAHAJAN (Maharashtra): How wil! you allow speeches on the submission?

THE VICE-CHAIRMAN (SHRI

JAGESH DESAI): He should be allowed to say for what reason he wants to make his motion. (*Interruptions*)

My submission is that he should be allowed to make a submission on the grounds on which he wants suspension of the Question Hour.

SHRI PRAMOD MAHAJAN: You ar? setting a wrong precedent.

SHRI GURUDAS DAS GUPTA: I formally move that proceedings of the House ... (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI : I must listen. The house should know the grounds on which the Question Hour should be suspended. Only then it can give its sense. (Interruptions) Go ahead, Mr. Das Gupta.

SHRI GURUDAS DAS GUPTA: I formally move for the suspension of the Question Hour. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No body except Mr. Gurudas Das Gupta will go on record. (Interruptions) Please listen to him. (Interruptons)

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): He cannot make a speech. He can only move a motion.

THE VICE-CHAIRMAN (SHRI IAGESH DESAI): The House should know the grounds on which he wants the Question Hours to be suspended. Without understanding the issue the House cannot give its sense. Mr. Gurudas Das Gupta, within two minutes you make your submission as to why the Quesion Hour should be suspended.

SHRI PRAMOD MAHAJAN: You are setting a wrong precedent.

SHRI GURUDAS DAS GUPTA: I propose the Question Hour be suspended and the House take up the issue of the so-called securities scandal involving nearly Rs. 4,000 crores of the country. I make the tubmission because it is not a scandal .. < Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You only move the motion and explain the urgency why it should be suspended.

SHRI S. K. T. RAMACHANDRAN: Why should he not wait for ten minutes? It is Question Hour now. After ten minutes he can move it.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You explain the urgency.

SHRI S. K. RAMACHANDRAN: No The sky is not going to fall on our head if he raises it after ten minutes.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down.

SHRI GURUDAS DAS GUPTA: I belive- that this is not a scandal. This is a crime committed against nation. I feel (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I have allowed him to explain the urgency why he wants the Question Hour to be suspended. (Interruptions)

SHRI S. K. T. RAMACHANDRAN: I am on a point of order. He cannot make a speech.

SHRI GURUDAS DAS GUPTA: According to the latest report of the Finance Ministry the country is going through a serious economic decline. Production in industry and agriculture is falling. (Interruptions) The urgency is that if the House does not take up the issue regarding this problem, then it may be that the culprits who are responsible for it may go scot-free. I feel it is very urgent. (Interruptions)

श्रीमती सुषमा स्वराज (हरियाणा) : उप स १६यक्ष जी, मेरा एक व्यवस्था का प्रश्न है हमारे जो राज्यसभा संचालन के नियम हैं, उसके नियम 267 में सस्येन्यन ग्राफ रूस्स का प्रावधान है। कोई भी नियम, यहां इसको सस्येण्ड किए जाने की व्यवस्था है।

नियम 267 महता है---

Re Suspension

Any member may, with the consent of the chairman, move that any rule may be suspended in its application to a particular motion before the council and if the motion in carried the rule in question shall be suspended for the time being.

इसमें लिखा है कि जो भी व्यक्ति किसी भी इल का सस्पेन्सन कराना चाहता है, केवल इतना मोसन मूब करेगा कि मैं सस्पेन्सन चाहता है, इगर चेयरमैन की सहमति होगी... (व्यवधान) उस मोशन में पहले किसी तरह का कोई नायण, जोई चन्नज्ज, या किसी तरह का कोई व्याख्यात्मक ज्ञापन नहीं हो सकता, केवल एक लाइन का मोशन, एक पंक्ति का मोशन मूव होगा।...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I Will give my ruling.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): If the Government agrees to a Joint Parliamentary Committee, the whole matter can be solved.

श्रीमती सुषमा स्वराज : श्रागर श्रापकी सहस्रति से गुष्टास दास गुष्टा जी क्येश्चन श्रावर को सस्पेण्ड कराना चाहते हैं तो एक लाईन का मोशन मूच करें श्रीर उसके बाद श्राप बोट करें अगर हाऊस की सहमित होगी तो सस्पेण्ड हो, नहीं तो न हो । उससे पहले कोई व्याख्यात्मक भाषण, कोई बक्तव्य इस सदन में नहीं हो सकता । इत कल के श्रलावा दूसरा कल सस्पेण्ड कराने के लिए नहीं है श्रीर यह कल साफ कहता है कि कोई क्यत्व्य नहीं होसा । . . . (श्रावधान) . . .

THE VICE-CHAIRMAN (SHRI

JAGESH DESAI): First let her make a submission.

SHRI SUBRAMANIAN SWAMY: What she is speaking is a well-known point.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I am sitting here to give my ruling.

SHRI SUBRAMANIAN SWAMY: I am trying to assist you,

THE VICE-CHAIRMAN (SHRI JAGDISH DESAI): Thank you.

SHRI SUBRAMANIAN SWAMY: I am only spying that the Finance Minister can give us a *suo motu* statement and agree for a Joint Parliamentary Committee (*Interruptions*)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Dipen Ghosh wants to raise a point of order (Interruptions) Mr. Pramod Mahajan, please listen to me. If a point of order is raised, how can I disallow it?

SHRI SURESH KALMADI: There is no point of order during Question Hour.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I have to give a ruling on the submission made by Mr. Gupta. (Interruptions) If a point of order is raised on Mr. Gupta's submission, I have to allow it. I will not allow any other thing.

SHRI DIPEN GHOSH: *

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): This will not go on record. I have to give my ruling now.

SHRI DIPEN GHOSH: Take the sense cf the House.

SHRI AJIT P. K. JOGI (Madhya Pradesh): Mr. Vice-Chairman, Sir, Question Hour is over. Why do you want it to be suspended? ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I am on my legs. I am giving my ruling. . . . (Interruptions) Please sit down. Please listen to me.

SHRI KAMAL MORARKA (Rajasthan): I'.Ir. Vice-Chairman, Sir, I am on a point of order. I do not want a debate on this. I agree with the hon. Member, Shrimati Sushma Swaraj, about the disposal of the motion. . . . (Interruptions) . . . Please listen to me for a minute. I want to know whether we are a free Parliament. Today's newspapers say that the Intelligence Bureau is keeping a watch on the Members of Parliament of the Treasury Benches.

^{*}Not recorded,

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That is a separte issue.

SHRI KAMAL MORARKA: If they are keeping a watch on the Members of Parliament, how are we going to function in the Parliament? 1 want a ruling on this.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That is another issue.

SHRI KAMAL MORARKA: 1 want the Home Minister to respond to my point.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I am not allowing it. That is a separate isue. Now T am giving my ruling.

SHRI G. SWAMINATHAN (Tamil Nadu) Sir, Question Hour is over.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. All motions come up before the House like this. As such there could be a discussion only on some motions. All motions cannot be open for discussion. His submission is yet to be allowed.

(Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Conversion projects of railways

I. SHRI VITHALRAO M ADHAVRAO JADHAV :

SHRI SURENDER SINGH:

Will the Minister of RAILWAYS be pleased to state:

- (a) what is the total out-lay in the Eighth Five Year Plan for laying new BG lines and for MG to BG conversion projects in different parts of the country;
- (b) what are the new lines coming up in Maharashtra and what length of MG to BG or NG to BG conversion projects in proposed to be undertaken in the Eighth Five year plan period; and
- (c) by when the forthcoming new projects in Maharashtra are likely to be completed?

THE MINISTER OF RAILWAYS 'SHRI C. K. JAFFER SHARIEF): (a) An outiay of Rs. 900 crores for BG new lines has been kept in the VIII Five Yead Plan. The outlay for traffic facilities which includes gauge conversion, doublings and other line capacity works has been tentatively kept at Rs. 4500 crores. The outlay will be reviewed from year to year depending upon the progress of the works. During 1992-93, the outlay for gauge conversion is Rs. 554.77 crores.

(b) and (c) New Lines : Konkan Railway Line :

New line between Roha and Mangalore (760 kms) passing through backward region of Konkan in Maharashtra is under construction by Konkan Railway Corporation. 383 kms of this alignment passes through Maharashtra. Section between Roha and Oasgaon in Maharashtra is expected to be opened in October, 1992.

A new line from Panvel to Karjat is also envisaged. Land acquisition for this line has been included in the Budget of 1992-93. However, further action will depend upon Planning Commissions' clearance.

Gaiine Conversion

About 907 kms of gauge conversion from vIG/NG to BG in Maharashtra has been approved or form part of the Railways action plan for being taken up during the VIII Five Year Plan as under:

- 1 Aurangabad-Parbhani-Parli Vaijnath MG to BG (242 kms)
- 2. Parbhani-Purna-Adilabad MG to BG (248 kms.)
- 3. Miraj-Londa MG to BG (188 kms) 06 kms in Maharashtra)
- 4. Daund-Baramati NG to BG (42 kms.)
- 5. I.atur-Miraj NG to BG (359 kms.)
- 6. Ciondia-Chandafort NG to BG (242 Kms.)

127 kms. of item I, from Aurangabad to Jalna (64 kms.) and Parbhani to Parli